

CENTRAL INFORMATION COMMISSION
Club Building, Opposite Ber Sarai Market,
Old JNU Campus, New Delhi - 110067.
Tel: +91-11-26161796

Decision No.CIC/SG/A/2009/003223/6678

Appeal No. CIC/SG/A/2009/003223

Appellant : Mr.Jitender
FC-64, Ground Floor,
Shivaji Encalve,
New Delhi-110027

Respondent : Mr. Y.P.Rawal
Public Information Officer & Director
Slum & J J Department,
Municipal Corporation of Delhi,
Room NO.8, Punarvas Bhawan,
I.P. Estate, New Delhi 110002

RTI application filed on : 12/06/2009
PIO replied : 08/07/2009
First Appeal filed on : 21/07/2009
First Appellate Authority order : 15/09/2009
Second Appeal Received on : 22/12/2009
Notice of Hearing Sent on : 04/01/2010
Hearing Held on : 03/02/2010

Information sought:

1. What action could be taken against Exe. Officer JJ-II by Dy. Commissioner & Addll. Commissioner JJ. & Slum, MCD and the original allottee of the property if said House no. transferred.
2. The procedure for re-transfer of said House no. and name of competent authority by which re-transfer of said house no. may be made possible.
3. Provide procedure for taking action by the original allottee & Dy./Addll. Commissioner J.J & Slum, MCD, against concerned official for correcting the documents regarding transferring of documents of said house no.
4. Whether transfer of Mr. Ram Kumar to House no.127 done by Exe. Officer on 05/12/.., was valid or not. Whether will prepared by Mr. Ram Kumar to his son, Lakshman Kumar on 30/01/1974 can be treated valid by the Deptt..(Although it was done after completion of 10 months, 6 days since transfer.)
5. A. Whether Special power of attorney given by Mr. Ram Kumar to his son can be treated valid by the Deptt..
6. Whether name of original allottee of said House no. can be altered B-126 by cutting 6 to 7.
7. If yes, then provided photocopy of the rules under which such alteration/changing can be made.
8. What action will be taken by Slum & JJ Deptt. against Mr. Ram Kumar if such fraud alteration done by him.
9. Whether any rant of House no. 127 can be paid by both i.e. Ram Kumar & Shayam Kumar(after transferring of the property). if yes,

10. then provide photocopy of rules & regulation under which above transfer can be made by the Deptt. if no,
11. (A) then what action can be taken by Mr. Shayam Kumar & the competent official of the Department against the official guilty for this.
11. (B) What is procedure for taking action & time taken for completion of the procedure?
12. What can action be taken against the official who furnished incorrect information regarding transfer of this property. What would time be taken for completion in this procedure?

PIO's Reply:

1. At present there is no post for Ex. Officer, JJ-II in this Department. Therefore it is not possible to reply this question.
2. PIO asked for the record of Plot on which such work has been done. After verification, answer may be provided.
3. Reply to Q. no. 3 to 11 is according to said above two points.

Grounds for First Appeal:

Unsatisfactory reply.

Order of the First Appellate Authority:

“The PIO told that the Appellant had already been shown the record file of M-163 & 164, Raghubir Nagar JJ Colony and he was satisfied with that and thus, no further/proceeding was required.”

Grounds for Second Appeal:

Unsatisfactory reply.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Absent;

Respondent: Mr. Ashok Bhatia, Director on behalf of Mr. Y.P.Rawal, PIO & Director;

The Respondent shows that after the order of the FAA information was provided and the files were shown to the Appellant which was recorded on 15/09/2009 by the FAA. On 25/01/2010 the copies of the records of the property nos. M-163 & M-164 Reghubir Nagar have been provided to the Appellant.

Decision:

The appeal is disposed.

The information has been provided to the Appellant.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this Order will be provided free of cost as per Section 7(6) of RTI Act.

Shailesh Gandhi
Information Commissioner
03 February 2010

(In any correspondence on this decision, mention the complete decision number.)^{RTI}